

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 432
TO BE ANSWERED ON 28.11.2024**

**PENSION TO UNORGANISED BUILDING AND CONSTRUCTION
WORKERS**

432. SHRI JAGGESH:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether it is a fact that Government has collected thousands of crores from the building and construction workers' cess;**
- (b) whether Government proposes to use this corpus built from the building and construction workers' cess to guarantee a minimum pension to these unorganised workers;**
- (c) if so, the details of the corpus built so far, State-wise; and**
- (d) the time-frame for implementation of minimum pension to unorganised workers in the sector?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): The Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 provides for safety, health and welfare measures for the building and other construction workers (BOCW). For the purposes of the above said Act, a cess is levied and collected at the rate of 1% of the cost of construction by the State Governments under the Building and Other Construction Workers' Welfare Cess Act, 1996. The States/UTs, through their respective State Building and Other Construction Workers Welfare Boards constituted under the BOCW Act, utilize the cess fund for the welfare of building workers.

The respective BOCW Welfare Boards have the mandate as per the provision of the BOCW Act, 1996 to use the cess fund for making

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payment of pension to the beneficiaries who have completed the age of sixty years and on other such welfare measures like providing accident related benefits, loan and advances for construction of house, payment of premia for group insurance schemes, financial assistance for education of children of the beneficiaries, payment of medical expenses, maternity benefits to female beneficiaries and any other welfare measures.
